

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
BHARATH INFRA EXPORTS AND IMPORTS LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Bharath Infra Exports and Imports Limited
2.	Date of incorporation of corporate debtor 17 th July 2007
3.	Authority under which corporate debtor is incorporated / registered ROC- Bengaluru (Incorporated under the Companies Act 1956)
4.	Corporate Identity No. U51909KA2007PLC043387
5.	Address of the registered office and principal office (if any) of corporate debtor No. 186, 1 st Floor, 1 st Cross, Wilson Garden, Bengaluru -560 027
6.	Insolvency commencement date in respect of corporate debtor 19 th December 2022 (Copy of the order received on 27 th December 2022)
7.	Estimated date of closure of insolvency resolution process 17 th June 2023
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional Sri. Ravindra Beleyur IBBI/IPA-001/IP-P00189 /2017-18/10368
9.	Address and e-mail of the interim resolution professional, as registered with the Board Sri. Ravindra Beleyur "Shreevathsa", 428, 19 th B Cross, 3 rd Block, Jayanagar, Bengaluru - 560 011 Tele: +91 80 26540193 Email : ravi@beleyur.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional Sri. Ravindra Beleyur Interim Resolution Professional Bharath Infra Exports and Imports Limited under CIRP "Shreevathsa", 428, 19 th B Cross, 03 rd Block, Jayanagar, Bengaluru - 560 011 Tele: +91 80 26540193 Email: bharathinfra_CIRP@beleyur.com
11.	Last date for submission of claims 11th January 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Web link- https://www.ibbi.gov.in/home/downloads B) Not Applicable

Ravindra Beleyur



Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru has ordered the commencement of a Corporate Insolvency Resolution Process of Bharath Infra Exports and Imports Limited on 19th December 2022.

The creditors of **Bharath Infra Exports and Imports Limited**, are hereby called upon to submit their claims with proof on or before **11th January 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th December 2022

Place: Bengaluru

Ravindra Beleyur

Interim Resolution Professional

Bharath Infra Exports and Imports Limited under
CIRP



The above public announcement was published in the following newspapers on 28th December 2022:

1. Deccan Herald – English (All Karnataka Editions)
2. Prajavani- Kannada (All Karnataka Editions)

:

